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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 129/2000

New Delhi this the 3rd day of February, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Hanuman S/O Om Prakash Verma,
R/O Village Jahri,
Distt. & Post Sonepat,
Haryana-131001.

... Applicant

(By Shri Pawan Verma, Advocate)

-Versus-

1. Commissioner of Police,
Police Headquarters,
I.P.Estate, New Delhi.

2. Dy. Commissioner of Police,
IIInd Battalion,
Delhi Armed Police,
Kingsway Camp, Delhi.

3. Asstt. Commissioner of Police,
VIITH Battalion,
Delhi Armed Police,
Kingsway Camp, Delhi.

... Respondents

(By Shri Ajesh Luthra, Advocate)

O R D E R (ORAL)

Shri R. K. Ahooja, AM :

The applicant who applied for the post of Constable in the Delhi Police was not allowed to take the physical test on 3.11.1999 on the ground that he had failed to produce the employment exchange card in original and also because the photostat copy of the said card produced by him showed that it had not been renewed after June, 1999.

2. The applicant submits that in similar other cases, candidates who had got their employment

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exchange cards renewed on later dates were permitted by the respondents to appear for the physical test on subsequent dates but the applicant though he had also got his employment exchange card renewed, was not given the same opportunity.

3. Reply has been filed by the respondents. According to the respondents, they had issued an advertisement in major newspapers like Hindustan Times, Navbharat Times etc. that the candidates who were declared disqualified on the ground of non-renewal of employment exchange registration card may also contact the Recruitment Camp Office, IInd Batallion, DAP, Kingsway Camp from 1st to 5th December, 1999 for obtaining the date of physical measurement and endurance test. The learned counsel for the respondents also states that the name of the applicant had been put in the list of those who, on the basis of this advertisement, were to be allowed to take the physical test; however, the applicant had not responded to this advertisement.

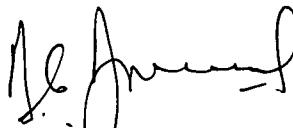
4. The learned counsel for the applicant submits that the applicant had immediately on getting his employment exchange card renewed approached the respondents but at that stage no indication was given to him that he could appear in the physical test. The applicant had not noticed the advertisement to which the learned counsel has referred.

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5. In the aforesaid circumstances, we consider it appropriate to direct the respondents that if the applicant approaches DCP, 2nd Batallion, DAP, respondent No.2 herein, on or before 5.2.2000 along with his admit card, he will be permitted to appear in the written test scheduled for 6.2.2000. However, the result of the applicant in the written test will be subject to the physical test which may be arranged by the respondents on a subsequent date under intimation to the applicant.

6. The O.A. is accordingly disposed of. There shall, however, be no order as to costs.

Copies of this order be supplied to both parties forthwith.


(Ashok Agarwal)
Chairman


(R. K. Aahooja)
Member (A)

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